

**IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH : BANGALORE**

**BEFORE SHRI LAXMI PRASAD SAHU, ACCOUNTANT MEMBER
AND
SHRI SOUNDARARAJAN K., JUDICIAL MEMBER**

ITA Nos. 1113 & 1114/Bang/2025
Assessment Year : NA

M/s. Entrepreneurship Network Foundation, No. 7, 100 Ft Road, 5 th Block, 5-3/2, 2 nd Floor, Mytri Park View, Bangalore – 560 085. PAN: AAGCE4893C	Vs.	The Commissioner of Income Tax (Exemptions), Bangalore.
APPELLANT		RESPONDENT

Assessee by	:	None
Revenue by	:	Shri Shivanand H Kalakeri, CIT-DR

Date of Hearing	:	10-11-2025
Date of Pronouncement	:	27-01-2026

ORDER

PER SOUNDARARAJAN K., JUDICIAL MEMBER

These are the appeals filed by the assessee challenging the rejection orders of the Ld.CIT(E) in which the registration sought for u/s. 12A as well as the approval u/s. 80G(5) were denied.

2. The brief facts of the case are that the assessee is a section 8 company registered under the provisions of the Companies Act established for the purpose of doing charitable work. The assessee got the registration u/s. 12A on 13/04/2022 for a period of 3 years and also granted the approval

u/s. 80G(5) of the Act. Thereafter the assessee applied for renewal of the registration and also applied for approval u/s. 80G(5) of the Act. The Ld.CIT(E) had based on the recommendation of the Range Head as well as the Jurisdictional AO, had observed that the assessee had not commenced any activities and therefore rejected the application for registration as well as approval u/s. 80G(5) of the Act.

3. Challenging the said orders, the assessee is in appeals before this Tribunal.

4. At the time of hearing, we were informed by the Registry that the assessee had filed a letter for withdrawing the appeals through online on 04/11/2025 and furnished the copy of the said letter.

5. The Ld.DR has no objection for withdrawing the appeals filed by the assessee.

6. Considering the withdrawal letter submitted by the assessee on 04/11/2025, we are permitting the assessee to withdraw the appeals filed by them and in the result, we dismiss both the appeals as withdrawn.

7. In the result, both the appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 27th January, 2026.

Sd/-
(LAXMI PRASAD SAHU)
Accountant Member

Sd/-
(SOUNDARARAJAN K.)
Judicial Member

Bangalore,
Dated, the 27th January, 2026.
/MS /

Copy to:

1. Appellant
3. CIT
5. Guard file

2. Respondent
4. DR, ITAT, Bangalore
6. CIT(A)

By order

Assistant Registrar,
ITAT, Bangalore